



2026:AHC:300

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5198 of 2025

Surendra Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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|---------------------------|---|----------------------------------|
| Counsel for Petitioner(s) | : | Charan Singh                     |
| Counsel for Respondent(s) | : | Bhupendra Kumar Tripathi, C.S.C. |

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**Court No. - 54**

**HON'BLE DINESH PATHAK, J.**

1. Learned counsel for the petitioner, learned Standing Counsel representing State-respondents, learned counsel for the Gaon Sabha and perused the record on board.

2. After due deliberations at length, learned counsel for the petitioner has pressed prayer No. 2 only, which is quoted hereunder:-

*"ii) issue a writ, order or direction in the nature of mandamus directing the respondent No. 3 to take necessary action on the application dated 19.06.2025 of petitioners filed in Case No. 30 (Surendra Kumar and another Vs. State) under Section 42-Ka U.P. Consolidation of Holdings Act within stipulated period which is pending before the respondent No. 2 (Annexure No. 2 to this writ petition)."*

3. It has been submitted that application under Section 42-A of U.P. Act is pending consideration since 19.06.2025 for implementation of the order dated 19.09.1987 in the land revenue record.

4. Learned Standing Counsel has no objection, in case, a direction is issued by this Court for expeditious disposal of the aforesaid application dated 19.06.2025 within some stipulated period.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the instant writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to respondent No. 3, Consolidation Officer before whom the aforementioned application dated 19.06.2025 (annexure No. 2) is pending disposal, to decide the same expeditiously, preferably, within a period of six month, in

accordance with law, from the date of receipt of a certified copy of this order.

6. With the aforesaid direction, present application is disposed of.

**January 5, 2026**  
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**(Dinesh Pathak,J.)**